

FIR No. 126/20
PS – Sadar Bazar

29.08.2020

Joined through Video conferencing at 12.15 pm.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Mr. Vimmi Chandra, Ld. Counsel for accused has joined the meeting through Cisco Webex.

An application for supplying of certified copies has been moved electronically by Ld. Counsel.

Heard. Application is allowed as per rules.

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/29.08.2020

29.08.2020

Joined through Video conferencing at 11.45 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

This is an application for extension of interim bail to the accused.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Ms. Alisha, ld. counsel for applicant/accused joined through Cisco Webex.

This is an application for extension of interim bail to the accused.

It is submitted by ld. Counsel for accused that accused was granted interim bail on 05.05.2020 by Ld. Duty MM. It is further submitted by Ld. Counsel that interim bail of accused be extended for further period of 45 days.

Heard.

Since Hon'ble High Court of Delhi has extended the interim bail of all the accused persons in case titled as "Court on its own motion Vs Govt. of NCT Delhi, W.P. (c) 3080/2020 dated 04.08.2020, so, there is no need to pass separate order in this regard. So, the present application of accused stands dismissed.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/29.08.2020

29.08.2020

Joined through Video conferencing at 11.30 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Lalit Nagar.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Mr. Avinash Lakhanpal, Id. counsel for applicant/accused Lalit Nagar joined through Cisco Webex.

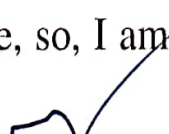
This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused was arrested on 17.08.2020. He further argued that accused has been falsely implicated in the present case as ~~recovery of~~ one pistol and live cartridge has been implanted upon the accused. Accused is not involved in any other case. Therefore, it has been prayed that accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for applicant/ accused electronically.

Perusal of reply shows that recovery of one pistol and live cartridge has already been effected and accused is not involved in any other case.

Bail application of accused was dismissed by Ld. Sessions Court on the ground that he was directed to approach the Trial Court. The bail application of present accused has not been dismissed by this Court, so, report of IO in this regard is factually incorrect.

Considering that recovery has already been effected and accused is not involved in any other case, so, I am of the considered view that no purpose



would be served by keeping the accused behind bars. Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 20,000/- with one surety of like amount subject to the following conditions:-

- 1. That the accused person(s) shall attend the Court as per conditions of bond to be executed.**
- 2. That the accused person(s) shall not commit similar offence and;**
- 3. That the accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.**

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/29.08.2020

29.08.2020

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

None has joined the meeting on behalf of IO.

This is an application for issuance of process u/s 82 Cr.P.C. against the accused moved by IO electronically.

IO is directed to appear physically alongwith case file before the Court on 31.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines. The printout of the application and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/29.08.2020

29.08.2020

Joined through Video conferencing at 10.30 am.

This is an application for releasing of vehicle bearing No. DL-6S-AX-3160 on superdari filed through electronically by applicant Kamran.

Present : Ld. APP for the State joined the meeting through Cisco Webex.
Ms. Mohseena, Ld. Counsel for applicant/registered owner Mr. Kamran joined through Cisco Webex.

Reply has been filed through electronically by the IO. As per which, the vehicle is no more required for the purpose of investigation.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638.**

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble High Court of Delhi in case titled as "**Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle bearing registration No. **DL-6S-AX-3160** be released to the applicant/registered owner on furnishing security bond/indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/registered owner as per directions of Hon'ble Supreme Court. Coloured photographs and punchnama of vehicle in question be conducted as per above mentioned judgments. Punchnama alongwith photographs, valuation report etc shall be filed in the Court alongwith final report.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines and to the Ld. Counsel of applicant. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/29.08.2020

29.08.2020

Joined through Video conferencing at 11.00 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Abhishek.

Present : Ld. APP for State has joined the meeting through Cisco Webex.
Mr. Zia Afroz, Ld. Counsel for accused has joined the meeting through Cisco Webex.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the accused electronically.

Perusal of reply of IO shows that accused Abhishek has already been released from the present case vide order dated 26.08.2020.

Under these circumstances, the present application stands dismissed.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.


(MANOJ KUMAR)
MM-06(C)/THC/Delhi/29.08.2020

29.08.2020

Joined through Video conferencing at 11.15 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Inspector Pawan Kumar PS Sadar Bazar has joined the meeting through Cisco Webex.

This is an application for issuance of process u/s 82 Cr.P.C. against the accused moved by IO electronically.

Heard.

IO is directed to appear physically alongwith case file before the Court on **31.08.2020.**

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines. The printout of the application and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-06(C)/THC/Delhi/29.08.2020

29.08.2020

e FIR No. 163/20
PS –Sadar Bazar

None has joined through Video conferencing.

This is an application for releasing of cash money of Rs. 5000/- on superdari filed through electronically by applicant.

Present : Ld. APP for the State joined the meeting through Cisco Webex.

None has joined the meeting despite intimation.

Reply has been filed through electronically by the IO. As per which, the cash money of Rs. 5000/- is no more required for the purpose of investigation.

Instead of releasing the cash amount on superdari, I am of the considered view that same has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638.**

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble High Court of Delhi in case titled as "**Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, let the money amounting to Rs. 5000/- be released to the rightful owner/applicant on furnishing security bond/ indemnity bond as per its valuation. IO is directed to get the valuation done of the currency notes prior to releasing the same to the applicant/registered owner as per directions of Hon'ble Supreme Court. Coloured photographs and punchnama of the same be conducted as per above mentioned judgments. IO concerned is also directed to take either the colour photographs of the currency notes from both sides or get the same video graphed before releasing the same at the expenses of the applicant and file the same before the Court. Punchnama alongwith photographs, valuation report etc shall be filed in the Court alongwith final report.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines and to the applicant. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-06(C)/THC/Delhi/29.08.2020

29.08.2020

None has joined Video conferencing.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Sachin.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

None has joined the meeting on behalf of accused through Cisco Webex despite intimation.

Reply to the bail application has been filed electronically. Copy of same has been sent to Ld. Counsel for accused electronically.

Let the application be put up for 31.08.2020.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/29.08.2020